

**GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2132
TO BE ANSWERED ON 06.05.2016**

IMPLEMENTATION OF SUPPLEMENTARY NUTRITION PROGRAMME

2132: SHRI BRIJBHUSHAN SHARAN SINGH

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether implementation of Supplementary Nutrition Programme under Integrated Child Development Services (ICDS) Scheme has been adversely affected due to delay in release of funds despite adequate allocation of funds thereunder during the last three years;
- (b) if so, the details thereof and the reasons therefor along with the remedial measures taken by the Government in this regard;
- (c) whether reports/ complaints have also been received about improper implementation of the programme by the States/ UTs;
- (d) if so, the details thereof along with the action taken by the Government thereon; and
- (e) the further measures taken by the Government for implementation of the programme effectively?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) No, Madam.

(b) Does not arise in view of (a) above.

(c)&(d) ICDS is a centrally sponsored scheme implemented by States/UTs across the country. The responsibility for implementation of the scheme and its management rests with the States/UTs. During the last three years and current year, 67 complaints regarding implementation of the programme have been reported. The State-wise details are Andhra Pradesh (1), Bihar (4), Chhattisgarh (2), Delhi (5), Gujarat (1), Haryana (1), Jharkhand (2), Madhya Pradesh (6), Maharashtra (7), Manipur (1), Odisha (1), Rajasthan (2), Uttar Pradesh (31), Uttarakhand (2) and West Bengal (1).

Since implementation of ICDS Scheme rests with the States/UTs, the complaints received are forwarded to the concerned State/UT for necessary action. Reports on complaints which are serious in nature are sought from the States/UTs.

(e) For effective implementation of the programme, following steps have been taken by the Government:

- i. APIP linked release of funds;
- ii. Quarterly review meetings at the national level with the States/UTs;
- iii. 5-tier monitoring mechanism;
- iv. Web based Management Information System (MIS) on ICDS Scheme;
- v. Appointment of Sectoral Officers of Ministry of Women and Child Development for regular monitoring visits of States/UTs;
- vi. Joint Mother Child Protection Card;
